

RWFSL No
SD 991
KK
31/07/25



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 97/2025/EZ

NAYAKA SOREN APPLICANT

SERIAL NO: 3405

VERSUS

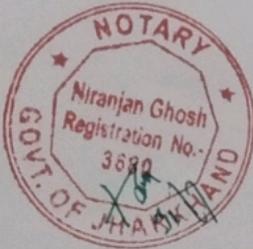
DATE 31/07/25

STATE OF JHARKHAND & ORS. RESPONDENTS

AFFIDAVIT ON BEHALF OF RESPONDENTS NO. 9.

I, Krishna Kumar, Aged-About 43 years, S/O Awadh Bihari Singh,
Resident of Anandpuri Colony, Pakur, P.O.+ P.S.+ District -Pakur,
(Jharkhand)-816107, do hereby solemnly affirm and state as follows:

1. I am the Proprietor of M/s Maa Tara Stone Works, Respondent No. 9 in the present Original Application No. 97/2025/EZ.
2. I am duly authorized to file this affidavit on my own behalf as a Proprietor of M/s Maa Tara Stone Works, Proprietor: Krishan Kumar, Address: Mauza -Suraidih No. 66, Khata No.- 37, Plot No.- 61, P S -Suraidih, District - Pakur.
3. That I am conversant with the facts and circumstances of the case and the contents of this affidavit.
4. Hon'ble National Green Tribunal (NGT) initiated *Suo-motu* proceedings on 21.11.2024, based on a letter petition alleging



MIS MAA TARA STONE WORKS
Krishna Kumar
Proprietor

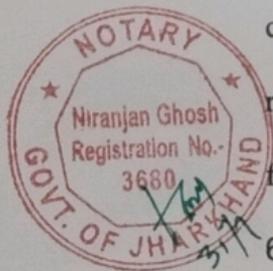
K. Krishna Kumar
31/07/2025

environmental damage and health hazards due to stone mining and crushing activities in Pakur, Jharkhand.

5. In its order dated 21.11.2024, the Hon'ble NGT constituted a Joint Committee, comprising the Central Pollution Control Board (CPCB), Regional Integrated Office Ministry of Environment Forest and Climate Change (MoEF&CC), Jharkhand State Pollution Control Board (JSPCB), and District Magistrate, Pakur, to visit the site, collect information, interact with stakeholders, and submit a factual report within six weeks. CPCB was designated as the Nodal Authority for coordination and compliance.

6. The Joint Committee filed its report, dated 15.01.2025, in compliance with the NGT's order dated 21.11.2024. This report contained observations for various units, including those represented by the deponents, and provided overall and specific recommendations for stone crushers and stone mines.

7. Subsequently, the Hon'ble NGT, in its order dated 05.03.2025, noted the Joint Committee's report and directed Respondents No. 1 to 12 to file their reply/response within one month. The matter is listed for further consideration on 28.04.2025 and the Hon'ble NGT was pleased to transfer the case to Eastern Zone Bench of the Hon'ble



M/S MAA TARA STONE WORKS
Misra
 Proprietor

Misra
 31/07/2025

NGT for further consideration of this case with a direction to list this case on 10.07.2025.

8. That on 10.07.2025 this case heard before the Hon'ble NGT, Eastern Zone Bench at Kolkata and this Hon'ble Court considered the request of the respondent counsel to grant further time of two weeks to file the response but that could not be filed in time due to some health issue in the family of the counsel of the respondents no 5-9 and 12 of this case and the same is being filed at belated stage and it is prayed that the delay in filing the response may be condoned.

9. The Deponent state that he has undertaken comprehensive measures to ensure compliance with all the terms and conditions outlined in the Joint Committee report dated 15.01.2025, and subsequent directions issued by the Hon'ble NGT, including the order dated 05.03.2025.

10. That the operating stone crushing unit has implemented comprehensive dust containment and suppression measures, including enclosures, conveyor covers, and water sprinklers, and are operating them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.

11. The stone crushing unit is striving to comply with emission norms prescribed under the Environment (Protection) Rules, 1986.



M/S MAA TARA STONE WORKS
[Signature]
 Proprietor

[Signature]
 31/07/2025

12. That a three-tier plantation has been done along the periphery of the unit to mitigate environmental impacts.

13. That regular health check of the workers are being conducted on a half-yearly basis to monitor and address occupational health risks with the Civil Surgeon report sent to DGMS, Dhanbad.

14. That Exemption Certificate from the Central Ground Water Authority (CGWA) for withdrawing groundwater for industrial purposes and dust suppression activities has been obtained. ✓

Photocopy of the Exemption Certificate from the Central Ground Water Authority (CGWA) for withdrawing groundwater for industrial purposes and dust suppression activities is being annexed here and marked as **Annexure-1** of this affidavit.

15. That the unit is ensuring environmental restoration through extensive plantations and the implementation of effective dust management systems.

M/s Maa Tara Stone Works - Respondent No. 9:

16. The crushing section (primary and secondary crushers) is properly covered with tin sheets.



M/S MAATARA STONE WORKS
[Handwritten Signature]
 Proprietor

[Handwritten Signature]
 31/07/2018

17. Conveyor belts are properly covered up to the conveyor node, and chutes are provided at material discharge points.
18. Loose conveyor belts have been fixed.
19. Pucca internal roads have been constructed, and regular cleaning is carried out.
20. Fixed-type water sprinkler systems have been provided at the conveyor node and high mist-type sprinklers at the crushing section.
21. Feeding points and the main hopper are covered from three sides, with the top covered with tin sheets.
22. The display board has been updated to display contact details, production capacity, and CTO validity.
23. Transportation of stone chips, boulders, and dust is carried out in tarpaulin-covered vehicles.
24. Three-tier plantation along the unit's periphery has been carried out.
25. Housekeeping has been improved.
26. All operational records, including compliance and environmental data, are maintained and readily accessible on-site.

Prayer

27. In light of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

M/S MAA TARA STONE WORKS
Mandana Kumar
 Proprietor



Mandana Kumar
 31/07/2025

(A) Take on record this response affidavit, acknowledging the comprehensive compliance measures undertaken by Respondent No. 9 with the recommendations of the Joint Committee report and the orders of the Hon'ble NGT; and

(B) Condone the delay in filing this response affidavit, in the interest of justice. And for this act of kindness, the deponents shall ever pray.



M/S MAA TARA STONE WORKS
Krishna Kumar
Proprietor
DEPONENTS

(Proprietor of M/s Maa Tara Stone Works /
Authorized Signatory for Respondents No. 9)

VERIFICATION

I, Krishna Kumar, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 27 of this affidavit are true and correct to my knowledge, and nothing material has been concealed therefrom.

Verified on this 31st day of July, 2025 at Pakur.

*Identified by
K. Kumar
Advocate/Pakur
31/07/2025*

M/S MAA TARA STONE WORKS
Krishna Kumar
Proprietor
DEPONENT

Mr/Mrs/Miss.....
Who identified by Sri.....
Advocate Solemnised & affirmed
and declared to be true

31/7/25
Niranjan Ghosh
NOTARY
Dist-Pakuri/Jharkha

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY



सत्यमेव जयते



भूजल निकासी हेतु छूट पत्र
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME	MAA TARA STONE WORKS		
PROJECT ADDRESS	MAUZA -SURAIIDH PLOT NO-61, P O -DEOPUR, PAKUR	PIN CODE	816107
STATE	JHARKHAND	DISTRICT	PAKUR
TOWN/BLOCK	HIRANPUR		
COMMUNICATION ADDRESS	LATE AWADH BIHARI BHAGAT, RAJ HIGH SCHOOL ROAD, ANANDPURI COLONY,		
ADDRESS OF CGWB REGIONAL OFFICE	6th & 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road, Dak Banglow, Patna-800011, Bihar.		

1. EXEMPTED LETTER NO.	EXM/IND/JH/2025/10177/N	2. DATE OF ISSUANCE,	18/07/2025
3. APPLICATION NO.	IND/JH/2025/10177	4. APPLICATION TYPE	Industry
5. PROJECT STATUS	Existing Project	6. VALID FROM	18/07/2025
7. AREA TYPE CATEGORY	Safe (GWRE - 2024)		
8. VALID UP TO	Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		

9. GROUND WATER ABSTRACTION PERMITTED					
GW Abstraction		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
8.50	2805.00	0.00	0.00	8.50	2805.00

10. Details of Ground Water Abstraction / Dewatering Structures														
EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY	1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC
1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.	
2. This exemption letter is being issued under relevant provision(s) of extant guidelines.	
3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.	
4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.	
5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm	
1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।	
2. यह इग्नेमेशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।	
3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।	
4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।	
5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्नेमेशन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्नेमेशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।	

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केंद्रीय भूमि जल प्राधिकरण, जल शक्ति मंत्रालय, सीएसएमआरएस परिसर, ओलोफ पाल्म मार्ग, हौज खास, नई दिल्ली-110016 / Central Ground Water Authority, Ministry of Jal Shakti, CSMRS Campus, Olof Palme Marg, Hauz Khas, New Delhi-110016
Phone: (011) 23383561

Website: www.cgwa.gov.in